

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 1784 of 2020

Naushad Alam @ Naushad Ansari.**Petitioner**
Versus
The State of Jharkhand.**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Arvind Prajapati, Advocate
For the State : Mr. Shiv Kumar Sharma, A.P.P.

04/24.6.2020 Heard the parties.

The petitioner is an accused in connection with S.T. Case No. 154 of 2019 arising out of Lohsinghna P.S. Case No. 32 of 2018, G.R. Case No. 2058 of 2018.

Earlier prayer for bail of the petitioner was rejected by this Court in B.A. No. 2903 of 2019.

Learned counsel for the petitioner has submitted that out of 13 chargeheet witnesses, only four have been examined and there is only suspicion against the petitioner.

It appears that merit of the case has been considered in B.A. No. 2903 of 2019. There is no fresh ground to reconsider the prayer for bail of the petitioner.

In view of the above, therefore, I am not inclined to grant bail to the petitioner. The same is hereby rejected with a direction to the learned trial court to expedite the trial once the situation normalizes.

(Rongon Mukhopadhyay, J)

Rakesh/-